

**HIGH COURT OF TRIPURA**  
**AGARTALA**

**No.F.44(1)(c)-HC/2020/ 13833**

**29<sup>th</sup> September, 2020**

**ORDER**

The Hon'ble Chief Justice and companion Hon'ble Judges of the High Court of Tripura took into account the present Corona Virus situation and decided to revise the functioning of the High Court and the District Courts with effect from 1<sup>st</sup> October, 2020 in the following manner:

**For the High Court:**

The arrangement made for the working of the High Court under Order dated 28<sup>th</sup> August, 2020 shall continue with following modifications:

- (i) All Motion/Admission matters whether urgent or not will be taken up;
- (ii) Final hearing cases where both sides agree to proceed with the hearing shall be taken up;
- (iii) Final hearing matters where either side has urgency and the court concerned considers it urgent enough to merit herein, shall be taken up for hearing.
- (iv) All cases which are more than 5(five) years old shall be posted for hearing and taken up on priority basis.

**For the District Courts (including Family Courts):**

In supersession of the arrangement made for the District Courts (including the Family Courts) in the Order dated 28<sup>th</sup> August, 2020 following revised arrangement is made:

- (i) Filing of all cases, urgent as well as non-urgent, shall be allowed in District Courts including Family Courts on all working days during the normal office time for accepting such matters;
- (ii) On all such freshly filed cases, it would be open for the concerned court to issue notice/summons if the same can be done without hearing the parties or the Advocates concerned. On the aforesaid days of the week during the same time, the courts would also accept submissions of written statements and written objections;
- (iii) The courts would take up hearing of all urgent cases including for interim relief as well as for vacating interim relief wherever urgency is shown. In addition, the courts would also take up for hearing applications for maintenance, revision of maintenance orders and execution of maintenance orders under Sections 125, 127, 128 of Cr.P.C. etc.;
- (iv) The courts may also pass orders or judgments in cases where hearings may have been completed and where no further hearing of the parties or lawyers is necessary;
- (v) The courts would also entertain and pass appropriate orders on the applications for release of payments in cases such as Motor Accident Claim cases, Land Acquisition awards, Maintenance orders etc.;
- (vi) Cases in which all stages such as recording of evidence etc. is over and which can be heard with the assistance of only Advocates or parties in person appearing, shall be taken up.
- (vii) The courts shall also provide certified copies of the orders and judgments to the parties upon applications for such purpose being filed.

To work out above arrangement, the District Judge of each District would assign the days of presence of the Judicial Officers in the courts in rotation. Wherever at the Sub-Division level the number of Judicial Officers posted is only one or few numbers, the District Judge would assign the limited number of days during which such Judicial Officer/s would be present in the Court.

It is clarified that if on any given day the work of a Judicial Officer is over before the completion of the Court timing, it would be open for him/her as well as his/her support staffs to leave the Court early. However, the District Judge shall make arrangements to ensure that required staff is available till the normal court hours for accepting new filing of cases and other similar purposes.

This arrangement will operate till **20<sup>th</sup> November, 2020**.

By order,

Sd/-

**(D. M. Jamatia)**  
**Registrar General**

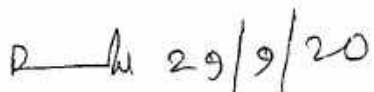
**No.F.44(1)(c)-HC/2020/ 13834-909**

**29<sup>th</sup> September, 2020**

**Copy to:**

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;

10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Assistant Solicitor General of India, Govt. of India, Agartala;
13. The Public Prosecutor, High Court of Tripura, Agartala;
14. The Govt. Advocate, High Court of Tripura, Agartala;
15. The LR & Secretary, Law, Govt. of Tripura, Agartala;
16. The District & Sessions Judge, South Tripura Judicial District, Belonia/  
Gomati Judicial District, Udaipur/West Tripura Judicial District,  
Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial  
District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala  
Judicial District, Sonamura/Dhalai Judicial District, Ambassa for  
information and necessary action. They are requested to circulate the  
same amongst all the Presiding Officers under their respective  
judgeships for their information and necessary action. They are also  
requested to circulate the order to all the Bar Associations under their  
respective Districts;
17. The Judge, Family Court, Agartala, West Tripura Judicial  
District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial  
District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial  
District/Sonamura, Sepahijala Judicial District for information and  
necessary action. They are requested to circulate the same amongst  
all the Judicial Officers under their respective judgeships for their  
information and necessary action;
18. The Registrar (Vigilance), High Court of Tripura, Agartala;
19. The Registrar (Judicial), High Court of Tripura, Agartala;
20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
21. The Joint Registrar, High Court of Tripura, Agartala;
22. The Deputy Registrar(s), High Court of Tripura, Agartala;
23. The Chief Librarian, High Court of Tripura, Agartala;
24. The Assistant Registrar(s), High Court of Tripura, Agartala;
25. The System Analyst, Computer Section, High Court of Tripura,  
Agartala. **He is directed to take necessary steps regarding  
uploading of this order in the official website of the High  
Court of Tripura as well as in the official websites of the  
District Courts of Tripura;**
26. All the Superintendents, High Court of Tripura, Agartala;
27. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of  
Tripura, Agartala;
28. The Court Master(s), High Court of Tripura, Agartala;
29. The Bench Clerk(s), High Court of Tripura, Agartala;
30. Notice Board of the Court-house; and
31. Order File.

  
**Registrar General**